



Central Electricity Regulatory Commission

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Phone : 23353503, FAX: 23753923

Petition No. 141/TL/2023

Dated: 17.7.2023

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by Khavda II-B Transmission Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 to establish transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase II- Part B on Build, Own, Operate and Transfer basis (hereinafter referred to as "the Project") consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Lakadia PS-Ahmedabad 765kV D/c line	24	Elements marked at Sl. No. 1, 2 & 3 are required to be commissioned simultaneously as their utilization is dependent on commissioning of each other.
2.	2 nos. of 765 kV line bays at Lakadia PS for Lakadia PS-Ahmedabad 765 kV D/c line 765 kV line bays- 2 nos		
3.	240 MVA, 765 kV switchable line reactor for each circuit at Ahmedabad end of Lakadia PS- Ahmedabad 765kV D/c line • 1x240 MVA, 765 kV switchable line reactor- 2 nos. (for each circuit at Ahmedabad end of Lakadia PS-Ahmedabad 765kV D/c line) • Switching equipments for 765 kV line reactor-2 nos. • 1x80 MVA spare reactor-1 no. (for Ahmedabad end)		

Note:

- (i) Transmission system for evacuation of 3 GW RE injection at Khavda is being taken up under Phase-I. Phase-II RE scheme for evacuation of 4.5 GW RE injection at Khavda needs to be taken up for evacuation requirement beyond 3 GW from Khavda RE park.
 - (ii) Implementation of all the transmission packages proposed for evacuation of 4.5 GW RE injection at Khavda RE park under Phase-II (Part A to Part D) needs to be taken up in similar timeframe.
 - (iii) Developer of Lakadia P.S. shall provide space for 2 no. of 765 kV line bays alongwith Switchable Line Reactor at Lakadia PS end for termination of Lakadia PS – Ahmedabad 765kV D/c line.
 - (iv) 2 no. of 765 kV line bays at Ahmedabad sub-station for termination of Lakadia PS- Ahmedabad 765 kV D/C line is within the scope of developer of Ahmedabad S/S. Developer of Ahmedabad S/S to provide 2 no. of 765 kV line bays along with space for installation of Switchable Line Reactor at Ahmedabad end of Lakadia-Ahmedabad 765 kV D/C line.
2. The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹ 1106.38 million on the basis of the competitive bidding carried out by REC Power Development and Consultancy Limited (RECPDCL), in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
 3. The Central Transmission Utility of India Limited vide its letter dated 27.4.2023 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
 4. Based on material available on record, the Commission has, vide order dated 13.7.2023 in Petition No. 141/TL/2023, proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.
 5. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of inter-State transmission licence to Khavda II-B Transmission Limited, (Now known as POWERGRID Khavda II-B Transmission Limited before the Commission can be accessed at the website www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.
 6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by 7.8.2023 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
 7. The application shall be taken up for further hearing by the Commission on 11.8.2023. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-

(Harpreet Singh Pruthi)

Secretary